

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAM BATTERY INDIA PRIVATE
LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Ram Battery India Private Limited
2.	Date of incorporation of corporate debtor	8 th May 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51505TZ2013PTC019467
5.	Address of the registered office and principal office (if any) of corporate debtor	406 Perundurai road Erode, Erode TN- 638009
6.	Insolvency commencement date in respect of corporate debtor	28th January 2021 being date of order passed by Hon'ble NCLT, Chennai Bench and IRP received order on 19th February, 2021 from the counsel of the Applicant.
7.	Estimated date of closure of insolvency resolution process	18th August, 2021 (180 days from the date of the receipt of order by IRP regarding commencement of the insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Balasubramaniam Govindarajan IBBI/ IPA- 003/IP-N000136/2017-2018/11500
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 2A/BC, E Block, Serene Club, Serene Acres, 200 FT Road, Thoraipakkam, Chennai, Tamil Nadu ,600097 bgrajan@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	c/o:Optimus Resolution and Restructuring Advisors- CK- 104, Sector II, Salt Lake City, Kolkata- 700091 rambattery.cirp@gmail.com
11.	Last date for submission of claims	5 th March, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for forms: https://ibbi.gov.in/home/downloads Authorized Representative: Not Applicable

B. Govindarajan



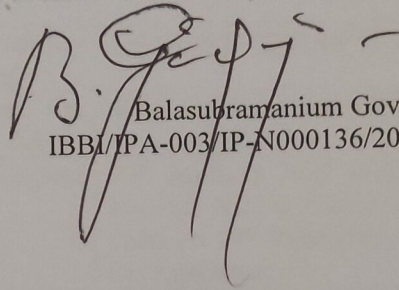
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Ram Battery India Private Limited on 28th January, 2021. IRP received order on 19th February, 2021.

The creditors of M/s Ram Battery India Private Limited, are hereby called upon to submit their claims with proof on or before 5th March 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20th February 2021
Place: Kolkata



Balasubramanium Govindarajan
IBBI/PA-003/IP-N000136/2017-2018/11500



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PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RAM BATTERY INDIA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of the Corporate Debtor	M/s. Ram Battery India Private Limited
2 Date of incorporation of Corporate Debtor	8 th May 2003
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51505TZ2013PTC019467
5 Address of the registered office and principal office (if any) of corporate debtor	406, Perundurai Road Erode, Erode, TN-638009.
6 Insolvency commencement date in respect of corporate debtor	28 th January 2021 being date of order passed by Hon'ble NCLT, Chennai, and IRP received order on 19 th February, 2021 from the counsel of the Applicant.
7 Estimated date of closure of insolvency resolution process	18 th August, 2021 (180 days from the date of the receipt of order by IRP regarding commencement of the insolvency resolution process)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Balasubramaniam Govindarajan IBBI/IPA-003/IP-N000136/2017-2018/11500
9 Address and e-mail of the interim resolution professional, as registered with the Board	Flat 2A/BC, E Block, Serene Club, Serene Acres, 200 FT Road, Thoraipakkam, Chennai, Tamil Nadu -600 097. bgrajan@rediffmail.com
10 Address & e-mail to be used for correspondence with the interim resolution professional	Optimus Resolution and Restructuring Advisors-CK-104, Sector II, Salt Lake City, Kolkata-700 091. rambattery.cirp@gmail.com
11 Last date for submission of claims	5 th March, 2021
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web-link for forms : https://ibbi.gov.in/home/downloads Authorized Representative : Not Applicable

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

sd/-

Date : 22.02.2021
Place : Kolkata

Balasubramaniam Govindarajan
IBBI/IPA-003/IP-N000136/2017-2018/11500